

**DEN Networks Limited's response to Draft Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Amendment) Regulations, 2019 (\_\_\_ of 2019) (hereinafter referred to as the Interconnection (Amendment) Regulations 2017).**

**RESPONSE:**

We would like to express our deepest gratitude to the Authority for floating the Draft Interconnection (Amendment) Regulations 2017, bringing about an amendment in Schedule III dealing with the Scope and Scheduling of Audit and Addressable Systems Requirements and seeking views of the stakeholders on the same. It is submitted that the provisions relating to watermarking, fingerprinting and Digital Rights Management along with CAS and SMS, is a step in the right direction and DEN whole heartedly supports the same. With respect to amendments proposed to be introduced by TRAI in the schedule III of the Interconnection Amendment Regulations 2019, Den Networks ltd. stands in agreement with the same and supports TRAI in bringing about the amendments in the regulations.

